

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

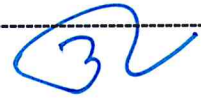
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 11.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.49/BB/ 2017	-	Admission	Rule-4 of I&B	Edelweiss Asset Reconstruction Co. Ltd. Vs BJN Hotels Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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	Vikram Trivedi	Edelweiss	
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Counsel for petitioner is present. The Tribunal considers issuing notice to the Corporate Debtor at the first instance is essential as the petitioner has already obtained a decree from DRT for the debts due. Counsel for petitioner has also agreed to the issuance of notice to the Corporate Debtor before admission.

Counsel for petitioner has further reported that objections raised by the Registry has been complied. Counsel for petitioner reported that a memo is also filed for compliance.

Registry to prepare notice and the counsel for petitioner to collect the notice and serve it on the respondent.

List on 07.09.2017.



MEMBER (J)



MEMBER (T)